

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Excise Appeal No.70119 of 2017-Division Bench

(Arising out of Order-in-Original No.39/COMMISSIONER/NOIDA-II/2016-17
dated 22/11/2016 passed by Commissioner of Central Excise, Noida)

M/s RMC Infra Projects Pvt. Ltd.Appellant

(Plot No.38, Ecotech-III, Toy City, Greater Noida)

VERSUS

Commissioner of Central Excise, Noida-IIRespondent

(Noida-II)

WITH

Excise Appeal No.70120 of 2017-Division Bench

(Arising out of Order-in-Original No.39/COMMISSIONER/NOIDA-II/2016-17
dated 22/11/2016 passed by Commissioner of Central Excise, Noida)

M/s Shri Vikas Gupta, Director of M/s

RMC Infra Projects Pvt. Ltd.Appellant

(Plot No.38, Ecotech-III, Toy City, Greater Noida)

VERSUS

Commissioner of Central Excise, Noida-IIRespondent

(Noida-II)

APPEARANCE:

Shri M. B. Mathur, Advocate for the Appellant

Shri Shiv Pratap Singh, Authorised Representative for the Respondent

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NOS. - 71707-71708 / 2019

Date of Hearing : 05 September, 2019

Date of Decision : 05 September, 2019

PER: ARCHANA WADHWA

Learned Counsel appearing for the appellant submits that the appellant intends to avail the benefit of the 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019'. He seeks to withdraw the appeal.

2. No objection by learned Authorised Representative appearing for revenue.

3. We, accordingly, dismiss the appeal as withdrawn.

(Dictated and pronounced in open court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Lks